

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –IV

Service Tax Appeal No.ST/922/2010 - CU [DB]

[Arising out of Order-in-Appeal No.149/D-II/2010 dated 05.04.2010 passed by the Commissioner (Appeals), Central Excise, Delhi-II]

C.C.E., Delhi

...Appellant

Vs.

Theme Exports Ltd.

... Respondent

Present for the Appellant : Mr.Sanjay Jain, D.R.

Present for the Respondent: None

Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. C.L.MAHAR, MEMBER (TECHNICAL)

Date of Hearing / Decision 01.05.2018

FINAL ORDER NO.51669/2018

PER: S.K. MOHANTY

This appeal is directed against the Order-in-Appeal No. No.149/D-II/2010 dated 05.04.2010 passed by the Commissioner (Appeals), Central Excise, Delhi-II.

2. As per Instructions issued by C.B.E.C. dated 17.12.2015 from file No. 390/Misc./163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

[Dictated and pronounced in the open Court]

(C.L.MAHAR)
MEMBER (TECHNICAL)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

Anita